

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6090/2015

KAMAL KUMAR

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned judgment and exemption from filing O.T. and office report)

WITH

SLP(Crl) No. 3540/2016

Interim Relief and Office Report)

SLP(Crl) No. 7864/2016

(With appln.(s) for exemption from filing O.T. and Interim Relief and Office Report)

Date : 30/11/2016 This petition was called on for hearing today.

For Petitioner(s)

Mr Sanjay Singh, Adv.
Mr. Umang Shankar, Adv.
Mr. Rajeev Singh, Adv.

For Respondent(s)

Mr R.K.Singh, Adv.
Mr. Rameshwar Prasad Goyal, Adv.UPON hearing the counsel the Court made the following
O R D E RSLP(CRL.) NO.6090/2015

Respondent no.1 is granted four weeks time for filing counter affidavit.

Respondent no.2 has already filed counter affidavit.

Item No.34

SLP(Cr1) No. 3540/2016

Ld. Counsel for the petitioner to take fresh steps to effect service on respondent no.1 within two weeks time. Notice thereafter be issued.

Await service report in respect of respondent no.2 from the Trial Court. Reminder be issued.

SLP(Cr1) No. 7864/2016

Ld. Counsel for the petitioner to take fresh steps to effect service on both the respondents within two weeks time. Notices thereafter be issued.

List again on 20.1.2017.

(PAWAN DEV KOTWAL)
Registrar